

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.380/MP/2023

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 (“Act”) read with Article 11 of the Power Purchase Agreement dated 01.06.2022 (“PPA”) executed between Petitioner and Solar Energy Corporation

Date of Hearing : **13.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member

Petitioner : NTPC Renewable Energy Ltd.

Respondent : Solar Electricity Corporation of India Limited.

Parties Present : Shri Venkatesh, Advocate, NREL
Shri Ashutosh Srivastava, Advocate, NREL
Shri Nihal Bharadwaj, Advocate, NREL
Shri Harsh Vardhan, Advocate, NREL
Ms. Anusha Nagarajan, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition had been filed *inter-alia*, seeking an extension of Financial Closure and Scheduled Commercial Operation Date of the 500 MW Solar Power Project at Bhadla, District Jodhpur, Rajasthan, on account of the delay in allotment of land by the Government of Rajasthan, an event beyond a reasonable control of the Petitioner. Learned counsel further added that subsequent to the filing of the present Petition, certain developments have occurred and sought a liberty to file an additional affidavit to bring on record certain additional documents and subsequent events in the matter.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file an additional affidavit to bring on record the subsequent developments in the matter on an affidavit within two weeks.
3. The Petition will be listed for the hearing on **admission on 15.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)